

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 224/MP/2016**

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 26 of the Central Electricity Regulatory Commission (Open access in Inter-state Transmission) Regulations, 2008 and Regulations 27 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 16.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Dalmia Cements (Bharat) Limited

Respondent : State Load Despatch Centre, Karnataka

Parties present : Shri Shridhar Prabhu, Senior Advocate, Dalmia Cements  
Shri Anantha Narayana, Advocate, Dalmia Cements  
Ms. Swapna Seshadri, Advocate, KPTCL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed seeking direction to State Load Despatch Centre, Karnataka (SLDC) to refund the Back-up supply charges collected from the petitioner for the inter-State open access availed. Learned counsel further submitted the respondent has not filed reply despite notice.

2. Learned counsel for Karnataka Power Transmission Corporation Limited (KPTCL) requested for two weeks time to file its reply and submitted that no further hearing is required in the matter. Request was allowed by the Commission

3. The Commission directed the respondent to file its reply by 6.3.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 17.3.2017. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with filing which order in the petition would be passed based on documents available on record.

4. Subject to above, the Commission reserved order in the petition.

**By order of the Commission**  
**Sd/-**  
**(T. Rout)**  
**Chief (Law)**